



DOCUMENT INFORMATION

FILE NAME : Ch_III_10

VOLUME : VOL-1

CHAPTER : Chapter III. Privileges and Immunities, Diplomatic
and Consular Relations, etc.

TITLE : 10. Optional Protocol to the Convention on Special
Missions concerning the compulsory settlement of
disputes. New York, 8 December 1969





**OPTIONAL PROTOCOL
TO THE CONVENTION ON SPECIAL MISSIONS
CONCERNING
THE COMPULSORY SETTLEMENT OF DISPUTES**

**PROTOCOLE DE SIGNATURE FACULTATIVE
À LA CONVENTION SUR LES MISSIONS SPÉCIALES
CONCERNANT LE RÈGLEMENT OBLIGATOIRE
DES DIFFÉRENDS**

**特種使節公約
關於強制解決爭端之任擇議定書**

**ФАКУЛЬТАТИВНЫЙ ПРОТОКОЛ ОБ
ОБЯЗАТЕЛЬНОМ РАЗРЕШЕНИИ СПОРОВ
К КОНВЕНЦИИ О СПЕЦИАЛЬНЫХ МИССИЯХ**

**PROTOCOLO FACULTATIVO
DE LA CONVENCION SOBRE LAS MISIONES ESPECIALES
RELATIVA A LA SOLUCION OBLIGATORIA
DE CONTROVERSIAS**

OPTIONAL PROTOCOL CONCERNING THE COMPULSORY
SETTLEMENT OF DISPUTES

The States Parties to the present Protocol and to the Convention on Special Missions, hereinafter referred to as "the Convention", adopted by the General Assembly of the United Nations on 8 December 1969,

Expressing their wish to resort, in all matters concerning them in respect of any dispute arising out of the interpretation or application of the Convention, to the compulsory jurisdiction of the International Court of Justice, unless some other form of settlement has been agreed upon by the parties within a reasonable period of time,

Have agreed as follows:

Article I

Disputes arising out of the interpretation or application of the Convention shall lie within the compulsory jurisdiction of the International Court of Justice and may accordingly be brought before the Court by a written application made by any party to the dispute being a Party to the present Protocol.

Article II

The parties may agree, within a period of two months after one party has notified its opinion to the other that a dispute exists, to resort not to the International Court of Justice but to an arbitral tribunal. After the expiry of the said period, either party may bring the dispute before the Court by a written application.

Article III

1. Within the same period of two months, the parties may agree to adopt a conciliation procedure before resorting to the International Court of Justice.
2. The conciliation commission shall make its recommendations within five months after its appointment. If its recommendations are not accepted by the parties to the dispute within two months after they have been delivered, either party may bring the dispute before the Court by a written application.

Article IV

The present Protocol shall be open for signature by all States which may become Parties to the Convention, until 31 December 1970 at United Nations Headquarters in New York.

Article V

The present Protocol is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article VI

The present Protocol shall remain open for accession by all States which may become Parties to the Convention. The instruments of accession shall be deposited with the Secretary-General of the United Nations.

Article VII

1. The present Protocol shall enter into force on the same day as the Convention or on the thirtieth day following the date of deposit of the second instrument of ratification or accession to the Protocol with the Secretary-General of the United Nations, whichever day is later.

2. For each State ratifying or acceding to the present Protocol after its entry into force in accordance with paragraph 1 of this article, the Protocol shall enter into force on the thirtieth day after deposit by such State of its instrument of ratification or accession.

Article VIII

The Secretary-General of the United Nations shall inform all States which may become Parties to the Convention:

- (a) of signatures to the present Protocol and of the deposit of instruments of ratification or accession in accordance with articles IV, V and VI;
- (b) of the date on which the present Protocol will enter into force in accordance with article VII.

Article IX

The original of the present Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States referred to in article IV.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed the present Protocol, opened for signature at New York on 16 December 1969.

**PROTOCOLE DE SIGNATURE FACULTATIVE CONCERNANT LE REGLEMENT
OBLIGATOIRE DES DIFFERENDS**

Les Etats Parties au présent Protocole et à la Convention sur les missions spéciales, ci-après dénommée "la Convention", qui a été adoptée par l'Assemblée générale des Nations Unies le 8 décembre 1969,

Exprimant leur désir de recourir, pour toute question qui les concerne touchant un différend relatif à l'interprétation ou à l'application de la Convention, à la juridiction obligatoire de la Cour internationale de Justice, à moins qu'un autre mode de règlement n'ait été accepté d'un commun accord par les parties dans un délai raisonnable,

Sont convenus des dispositions suivantes :

Article premier

Les différends relatifs à l'interprétation ou à l'application de la Convention relèvent de la compétence obligatoire de la Cour internationale de Justice, et peuvent en conséquence être portés devant la Cour par une requête de toute partie au différend qui sera elle-même Partie au présent Protocole.

Article II

Les parties peuvent convenir, dans un délai de deux mois après notification par une partie à l'autre qu'il existe à son avis un différend, de recourir non à la Cour internationale de Justice, mais à un tribunal d'arbitrage. Ce délai étant écoulé, chaque partie peut, par voie de requête, saisir la Cour du différend.

Article III

1. Les parties peuvent également convenir, dans le même délai de deux mois, d'adopter une procédure de conciliation avant de recourir à la Cour internationale de Justice.

2. La commission de conciliation devra formuler ses recommandations dans les cinq mois suivant sa constitution. Si celles-ci ne sont pas acceptées par les parties au différend dans un délai de deux mois après leur communication, chaque partie pourra saisir la Cour du différend par voie de requête.

Article IV

Le présent Protocole sera ouvert à la signature de tous les Etats qui peuvent devenir Parties à la Convention, jusqu'au 31 décembre 1970, au Siège de l'Organisation des Nations Unies, à New York.

Article V

Le présent Protocole est sujet à ratification. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article VI

Le présent Protocole restera ouvert à l'adhésion de tous les Etats qui peuvent devenir Parties à la Convention. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article VII

1. Le présent Protocole entrera en vigueur le même jour que la Convention ou le trentième jour suivant la date du dépôt auprès du Secrétaire général de l'Organisation des Nations Unies du second instrument de ratification du Protocole ou d'adhésion à ce Protocole, si cette seconde date est plus éloignée.

2. Pour chacun des Etats qui ratifieront le présent Protocole ou y adhéreront après son entrée en vigueur conformément au paragraphe 1 du présent article, le Protocole entrera en vigueur le trentième jour suivant le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article VIII

Le Secrétaire général de l'Organisation des Nations Unies notifiera à tous les Etats qui peuvent devenir Parties à la Convention :

a) Les signatures apposées sur le présent Protocole et le dépôt des instruments de ratification ou d'adhésion conformément aux articles IV, V et VI;

b) La date à laquelle le présent Protocole entrera en vigueur conformément à l'article VII.

Article IX

L'original du présent Protocole, dont les textes anglais, chinois, espagnol, français et russe sont également authentiques, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en fera tenir copie certifiée conforme à tous les Etats visés à l'article IV.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leurs gouvernements respectifs, ont signé le présent Protocole, qui a été ouvert à la signature à New York le 16 décembre 1969.

關於強制解決爭端之任擇議定書

本議定書及聯合國大會於一九六九年十二月八日通過之特種使節公約（以下簡稱“公約”）之各當事國，

表示對於公約因解釋或適用上發生爭端而涉及各當事國之一切問題，除當事各國於相當期間內商定其他解決方法外，願接受國際法院之強制管轄，

爰議定條款如下：

第一條

公約解釋或適用上發生之爭端均屬國際法院強制管轄範圍，因此爭端之任何一國如係本議定書之當事國，得以請求書將爭端提交國際法院。

第二條

當事各國得協議，於一國認為有爭端存在並將此意見通知他國後之兩個月內，不將爭端提交國際法院而提交公斷法庭。上項期間屆滿後，任何一當事國得以請求書將爭端提交國際法院。

第三條

一 當事各國得協議在同一期間之兩個月內，於爭端提交國際法院前採用和解程序。

二 和解委員會應于派設後五個月內作成建議。如該項建議於提出後兩個月內未被爭端之各當事國所接受，則任何一當事國得以請求書將爭端提交國際法院。

第四條

本議定書應聽由所有得成爲公約當事國之國家於一九七〇年十二月三十一日前在紐約聯合國總部簽署。

第五條

本議定書須經批准。批准書應送交聯合國秘書長存放。

第六條

本議定書應聽由所有得成爲公約當事國之國家加入。加入書應送交聯合國秘書長存放。

第七條

一 本議定書應于公約開始生效之同日起發生效力，或於第二件批准書或加入書送交聯合國秘書長存放之日後第三十日起發生效力，以兩者中在後之日期爲準。

二 對於在本議定書依本條第一項發生效力後批准或加入之國家，本議定書應于各該國存放批准書或加入書後第三十日起發生效力。

第八條

聯合國秘書長應將下列事項通知所有得成爲公約當事國之國家。

(7) 依第四條，第五條及第六條對本議定書所爲之簽署及送存之批准書或加入書；

(8) 依第七條本議定書發生效力之日期。

第九條

本議定書之原本應交聯合國秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準，秘書長應將各文正式副本分送第四條所稱各國。

爲此，下列各代表乘其本國政府正式授予之權，謹簽字於自一九六九年十二月十六日起得由各國在紐約簽署之本議定書，以昭信守。

ФАКУЛЬТАТИВНЫЙ ПРОТОКОЛ ОБ ОБЯЗАТЕЛЬНОМ
РАЗРЕШЕНИИ СПОРОВ

Государства-участники настоящего Протокола, а также Конвенции о специальных миссиях, которая ниже называется "Конвенцией", принятой Генеральной Ассамблеей Организации Объединенных Наций 8 декабря 1969 года,

выражая желание обращаться по всем затрагивавшим их вопросам в любом споре относительно толкования или применения Конвенции к обязательной юрисдикции Международного Суда, если стороны в споре не могут в течение разумного срока урегулировать его иным способом,
согласились о нижеследующем:

Статья I

Споры относительно толкования или применения Конвенции подлежат обязательной юрисдикции Международного Суда и, следовательно, могут передаваться в Суд по письменному заявлению любой стороны в споре, являющейся участником настоящего Протокола.

Статья II

В течение двух месяцев после того, как одна сторона уведомила другую о том, что, по ее мнению, существует спор, стороны могут договориться о передаче спора не в Международный Суд, а в арбитражный суд. По истечении указанного срока спор может быть передан Международному Суду по заявлению любой из сторон в споре.

Статья III

1. В течение тех же двух месяцев стороны в споре могут договориться о применении согласительной процедуры до передачи спора в Международный Суд.
2. Согласительная комиссия должна сделать свои рекомендации в течение пяти месяцев со дня ее создания. Если ее рекомендации не будут приняты сторонами в споре в течение двух месяцев со дня сообщения им этих рекомендаций, то спор может быть передан в суд по письменному заявлению любой из сторон в споре.

Статья IV

Настоящий Протокол открыт для подписания всеми государствами, которые могут стать участниками Конвенции, до 31 декабря 1970 года в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке.

Статья V

Настоящий Протокол подлежит ратификации. Ратификационные грамоты сдаются на хранение Генеральному секретарю Организации Объединенных Наций.

Статья VI

Настоящий Протокол открыт для присоединения всех государств, которые могут стать участниками Конвенции. Документы о присоединении сдаются на хранение Генеральному секретарю Организации Объединенных Наций.

Статья VII

1. Настоящий протокол вступит в силу в тот же день, что и Конвенция, или на тридцатый день после сдачи на хранение второй ратификационной грамоты или документа о присоединении к Протоколу Генеральному секретарю Организации Объединенных Наций, в зависимости от того, какая из этих дат окажется более поздней.
2. В отношении каждого государства, которое ратифицирует настоящий Протокол или присоединится к нему после вступления его в силу в соответствии с пунктом 1 настоящей статьи, Протокол вступит в силу на тридцатый день после сдачи на хранение этим государством своей ратификационной грамоты или документа о присоединении.

Статья VIII

Генеральный секретарь Организации Объединенных Наций уведомляет все государства, которые могут стать участниками Конвенции:

- а) о подписании настоящего Протокола и о сдаче на хранение ратификационных грамот или документов о присоединении в соответствии со статьями IV, V и VI;
- б) о дате вступления в силу настоящего Протокола в соответствии со статьей VII.

Статья IX

Подлинник настоящего Протокола, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, будет слан на хранение Генеральному секретарю Организации Объединенных Наций, который направит его заверенные копии всем государствам, перечисленным в статье IV.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом уполномоченные соответствующими правительствами, подписали настоящий Протокол, открытый для подписания в Нью-Йорке, 16 декабря 1969 года.

PROTOCOLO FACULTATIVO SOBRE LA SOLUCION OBLIGATORIA DE CONTROVERSIAS

Los Estados Partes en el presente Protocolo y en la Convención sobre las misiones especiales, denominada en lo sucesivo "la Convención", que ha sido aprobada por la Asamblea General de las Naciones Unidas el 3 de diciembre de 1969,

Expresando su deseo de recurrir a la jurisdicción obligatoria de la Corte Internacional de Justicia en todo lo que les concierna respecto de las controversias originadas por la interpretación o aplicación de la Convención, a menos que las partes hayan aceptado de común acuerdo, dentro de un plazo razonable, alguna otra forma de arreglo,

Han convenido en lo siguiente:

Artículo I

Las controversias originadas por la interpretación o aplicación de la Convención estarán comprendidas en la jurisdicción obligatoria de la Corte Internacional de Justicia y, en consecuencia, podrán ser sometidas a ésta mediante una solicitud escrita de cualquiera de las partes en la controversia que sea Parte en el presente Protocolo.

Artículo II

Las partes podrán convenir, dentro de un plazo de dos meses, después de notificación por una parte a otra de que a su juicio existe una controversia, en recurrir a un tribunal de arbitraje en vez de a la Corte Internacional de Justicia. Una vez transcurrido ese plazo, cualquiera de las partes podrá someter la controversia a la Corte mediante una solicitud escrita.

Artículo III

1. Dentro del mismo plazo de dos meses, las partes podrán convenir en adoptar un procedimiento de conciliación antes de recurrir a la Corte Internacional de Justicia.
2. La comisión de conciliación deberá formular sus recomendaciones dentro de los cinco meses siguientes a su constitución. Si sus recomendaciones no fueran aceptadas por las partes en la controversia dentro de un plazo de dos meses después de haber sido comunicadas, cualquiera de las partes podrá someter la controversia a la Corte mediante una solicitud escrita.

Artículo IV

El presente Protocolo estará abierto a la firma de todos los Estados que puedan ser Partes en la Convención, hasta el 31 de diciembre de 1970, en la Sede de las Naciones Unidas en Nueva York.

Artículo V

El presente Protocolo está sujeto a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo VI

El presente Protocolo quedará abierto a la adhesión de todos los Estados que puedan ser Partes en la Convención. Los instrumentos de adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo VII

1. El presente Protocolo entrará en vigor el mismo día que la Convención o el trigésimo día a partir de la fecha en que se haya depositado en poder del Secretario General de las Naciones Unidas el segundo instrumento de ratificación o de adhesión, si este día fuera posterior.

2. Para cada Estado que ratifique el presente Protocolo o se adhiera a él una vez que esté vigente conforme al párrafo 1 del presente artículo, el Protocolo entrará en vigor el trigésimo día a partir de la fecha en que tal Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo VIII

El Secretario General de las Naciones Unidas comunicará a todos los Estados que puedan ser Partes en la Convención:

- a) las firmas del presente protocolo y el depósito de instrumentos de ratificación o de adhesión conforme a los artículos IV, V y VI;
- b) la fecha en que entre en vigor el presente Protocolo conforme al artículo VII.

Artículo IX

El original del presente Protocolo, cuyos textos en chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General de las Naciones Unidas, quien remitirá copia certificada conforme a todos los Estados a que se refiere el artículo IV.

EN FE DE LO CUAL los infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, han firmado el presente Protocolo, que ha sido abierto a la firma en Nueva York el decimosexto día del mes de diciembre de mil novecientos sesenta y nueve.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞:
За Албанию:
POR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿爾及利亞:
За Алжир:
POR ARGELIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞:
За Австралию:
POR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利:
За Австрию:
POR AUSTRIA:

FOR BARBADOS:
POUR LA BARBADE:
巴貝多:
За Барбадос:
POR BARBADOS:

FOR BELGIUM:
POUR LA BELGIQUE:
比利時:
За Бельгию:
POR BELGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞:
За Боливию:
POR BOLIVIA:

FOR BOTSWANA:
POUR LE BOTSWANA:
波扎那:
За Ботсвана:
FOR BOTSWANA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
FOR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞:
За България:
FOR BULGARIA:

FOR BURMA:
POUR LA BIRMANIE:
緬甸:
За Бирму:
FOR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆提:
За Бурунди:
FOR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國:
За Белорусскую Советскую Социалистическую Республику:
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMBODIA:
POUR LE CAMBODGE:
柬埔寨:
За Камбоджу:
FOR CAMBOYA:

FOR CAMEROON:
POUR LE CAMEROUN:
喀麥隆:
За Камерун:
FOR EL CAMERÚN:

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
FOR EL CANADÁ:

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和國:
За Центральноафриканскую Республику:
POR LA REPÚBLICA CENTROAFRICANA:

FOR CEYLON:
POUR CEYLAN:
錫蘭:
За Цейлон:
POR CEILÁN:

FOR CHAD:
POUR LE TCHAD:
查德:
За Чад:
POR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
FOR CHILE:

FOR CHINA:
POUR LA CHINE:
中國:
За Китай:
FOR CHINA:

Chun-ming CHANG
Dec. 28, 1970

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞:
За Колумбию:
FOR COLOMBIA:

FOR THE CONGO (BRAZZAVILLE):

POUR LE CONGO (BRAZZAVILLE):

剛果 (布拉薩市):

За Конго (Браззавиль):

FOR EL CONGO (BRAZZAVILLE):

FOR THE CONGO (DEMOCRATIC REPUBLIC OF):

POUR LE CONGO (RÉPUBLIQUE DÉMOCRATIQUE DU):

剛果 (民主共和國):

За Демократическую Республику Конго:

FOR EL CONGO (REPÚBLICA DEMOCRÁTICA DE):

FOR COSTA RICA:

POUR LE COSTA RICA:

哥斯大黎加:

За Коста-Рику:

FOR COSTA RICA:

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
FOR CUBA:

FOR CYPRUS:
POUR CHYPRE:
賽普勒斯:
За Кипр:
FOR CHIPRE:

Zenon ROSSIDES
31st December 1970

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫:
За Чехословакию:
FOR CHECOSLOVAQUIA:

FOR DAHOMEY:
POUR LE DAHOMEY:
達荷美:
За Дагомею:
FOR EL DAHOMEY:

FOR DENMARK:
POUR LE DANEMARK:
丹麥:
За Данию:
FOR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國:
За Доминиканскую Республику:
FOR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多:
За Эквадор:
FOR EL ECUADOR:

FOR EL SALVADOR:
POUR EL SALVADOR:
薩爾瓦多:
За Сальвадор:
FOR EL SALVADOR:

R. GALINDO P.
Representante Permanente
en Naciones Unidas
18 de diciembre de 1970

FOR EQUATORIAL GUINEA:
POUR LA GUINÉE ÉQUATORIALE:
赤道幾內亞:
За Экваториальную Гвинею:
FOR GUINEA ECUATORIAL:

FOR FRANCE:
POUR LA FRANCE:
法蘭西:
За Францию:
FOR FRANCIA:

FOR GABON:
POUR LE GABON:
加彭:
За Габон:
FOR EL GABÓN:

FOR GAMBIA:
POUR LA GAMBIE:
岡比亞:
За Гамбия:
FOR GAMBIA:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
衣索比亞:
За Эфиопию:
FOR ETIOPIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國:
За Федеративную Республику Германии:
POR LA REPÚBLICA FEDERAL DE ALEMANIA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭:
За Финляндию:
FOR FINLANDIA:

Max JAKOBSON
December 28, 1970

FOR GHANA:
POUR LE GHANA:
迦納:
3a ГaHy:
POR GHANA:

FOR GREECE:
POUR LA GRÈCE:
希臘:
3a Греция:
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
3a Гватемала:
POR GUATEMALA:

FOR GUINEA:
POUR LA GUINÉE:
幾內亞:
За Гвинею:
FOR GUINEA:

FOR GUYANA:
POUR LA GUYANE:
蓋亞那:
За Гвиану:
FOR GUYANA:

FOR HAITI:
POUR HAÏTI:
海地:
За Гаити:
FOR HAITI:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
POR LA SANTA SEDE:

FOR HONDURAS:
POUR LE HONDURAS:
宏都拉斯:
За Гондурас:
POR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрию:
POR HUNGRÍA:

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландию:
POR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
POR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
POR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR EL IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR EL IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭:
За Ирландию:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
FOR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
義大利:
За Италию:
FOR ITALIA:

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
牙象海岸:
За Берег Слоновой Кости:
FOR LA COSTA DE MARFIL:

FOR JAMAICA:
POUR LA JAMAÏQUE:
牙買加:
За Ямайки:
FOR JAMAICA:

Keith JOHNSON
1st July 1970

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
FOR EL JAPÓN:

FOR JORDAN:
POUR LA JORDANIE:
約旦:
За Иорданию:
FOR JORDANIA:

FOR KENYA:
POUR LE KENYA:
肯亞:
3a KENYA:
FOR KENYA:

FOR KUWAIT:
POUR LE KOWEÏT:
科威特:
3a Koweït:
FOR KUWAIT:

FOR LAOS:
POUR LE LAOS:
寮國:
3a LAOS:
FOR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
3a ЛИБАН:
FOR EL LÍBANO:

FOR LESOTHO:
POUR LE LESOTHO:
賴索托:
3a ЛЕСОТО:
FOR LESOTHO:

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞:
3a ЛИБЕРИО:
FOR LIBERIA:

FOR LIBYA:
POUR LA LIBYE:
利比亞:
За ЛИБИЮ:
FOR LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦斯登:
За Лихтенштейн:
FOR LIECHTENSTEIN:

B. TURETTINI
15 Dec. 1970

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
盧森堡:
За Люксембург:
FOR LUXEMBURGO:

FOR MADAGASCAR:
POUR MADAGASCAR:
馬達加斯加:
За Мадагаскар:
FOR MADAGASCAR:

FOR MALAWI:
POUR LE MALAWI:
馬拉威:
За Малави:
FOR MALAWI:

FOR MALAYSIA:
POUR LA MALAISIE:
馬來亞聯邦:
За Малайскую Федерацию:
FOR MALASIA:

FOR THE MALDIVE ISLANDS:
POUR LES ILES MALDIVES:
馬爾代夫羣島:
За Мальдивские острова:
POR LAS ISLAS MALDIVAS:

FOR MALI:
POUR LE MALI:
馬利:
За Мали:
POR MALÍ:

FOR MALTA:
POUR MALTE:
馬耳他:
За Мальту:
POR MALTA:

FOR MAURITANIA:
POUR LA MAURITANIE:
茅利塔尼亞:
За Мавританию:
FOR MAURITANIA:

FOR MAURITIUS:
POUR MAURICE:
模里西斯:
За Маврикий:
FOR MAURICIO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
FOR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥:
За Монако:
POR MÓNACO:

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголию:
POR MONGOLIA:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
POR MARRUECOS:

FOR NAURU:
POUR NAURU:
那烏魯:
За Науру:
FOR NAURU:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾:
За Непал:
FOR NEPAL:

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷蘭:
За Нидерланды:
FOR LOS PAISES BAJOS:

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭:
За Новую Зеландию:
POR NUEVA ZELANDIA:

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
POR NICARAGUA:

FOR THE NIGER:
POUR LE NIGER:
奈及爾:
За Нигер:
POR EL NIGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
奈及利亞:
3a Нигерия:
FOR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
3a Норвегия:
FOR NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
3a Пакистан:
FOR EL PAQUISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿馬:
За Панама:
FOR PANAMÁ:

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Паргвай:
FOR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
祕魯:
За Перу:
FOR EL PERÚ:

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
POR FILIPINAS:

José INGLES
Privado JIMENEZ

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
POR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
POR PORTUGAL:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國:
За Корейскую Республику:
FOR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和國:
За Республику Вьетнам:
FOR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞:
За Румынию:
FOR RUMANIA:

FOR RWANDA:
POUR LE RWANDA:
盧安達:
За Руанду:
FOR RWANDA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾:
За Сан-Марино:
FOR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯:
За Саудовскую Аравию:
FOR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞內加爾:
За Сенегал:
POR EL SENEGAL:

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
獅子山:
За Сьерра-Леоне:
POR SIERRA LEONA:

FOR SINGAPORE:
POUR SINGAPOUR:
新加坡:
За Сингапур:
POR SINGAPUR:

FOR SOMALIA:
POUR LA SOMALIE:
索馬利亞:
За Сомали:
FOR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
FOR SUDÁFRICA:

FOR SOUTHERN YEMEN:
POUR LE YÉMEN DU SUD:
南也門:
За Южный Йемен:
FOR EL YEMEN MERIDIONAL:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
FOR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹:
За Судан:
FOR EL SUDÁN:

FOR SWAZILAND:
POUR SOUAZILAND:
史瓦濟蘭:
FOR SWAZILANDIA:
За Свазиленд:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
3a Шведско:
FOR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
3a Швейцарско:
FOR SUIZA:

J. MARTIN
31 juillet 1970

FOR SYRIA:
POUR LA SYRIE:
叙利亞:
3a Сирийско:
FOR SIRIA:

FOR THAILAND:
POUR LA THAÏLANDE:
泰國:
За ТИАННАМ:
FOR TAILANDIA:

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
FOR EL TOGO:

FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ ET TOBAGO:
千里達及托貝哥:
За ТРИНИДАД И Тобаго:
FOR TRINIDAD Y TABAGO:

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞:
3a TУNИC:
POUR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
3a TУРЦИЯ:
FOR TURQUÍA:

FOR UGANDA:
POUR L'UGANDA:
烏干達:
3a УГАНДУ:
FOR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國:
За Украинскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE UNIE:
阿拉伯聯合共和國:
За Объединенную Арабскую Республику:
POR LA REPÚBLICA ARABE UNIDA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國:
За Соединенное Королевство Великобритании и Северной Ирландии:
FOR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

C.T. GROWE
17 December 1970

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦尚尼亞聯合共和國:
За Объединенную Республику Танзания:
FOR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國:
За Соединенные Штаты Америки:
FOR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR THE UPPER VOLTA:

POUR LA HAUTE-VOLTA:

上伏塔:

За Верхнюю Вольту:

FOR EL ALTO VOLTA:

FOR URUGUAY:

POUR L'URUGUAY:

烏拉圭:

За Уругвай:

FOR EL URUGUAY:

FOR VENEZUELA:

POUR LE VENEZUELA:

委內瑞拉:

За Венесуэлу:

FOR VENEZUELA:

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西薩摩亞:
За Западное Самоа:
FOR SAMOA OCCIDENTAL:

FOR YEMEN:
POUR LE YÉMEN:
也門:
За Йемен:
FOR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
FOR YUGOSLAVIA:

LAZAR MOJSOV
18 XII 1969

FOR ZAMBIA:

POUR LA ZAMBIE:

尚比亞:

3a ZAMBIA:

FOR ZAMBIA:

I hereby certify that the foregoing text is a true copy of the Optional Protocol to the Convention on Special Missions concerning the Compulsory Settlement of Disputes, adopted by the General Assembly of the United Nations on 8 December 1969, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme du Protocole de signature facultative à la Convention sur les Missions spéciales concernant le règlement obligatoire des différends, adopté par l'Assemblée générale des Nations Unies le 8 décembre 1969, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

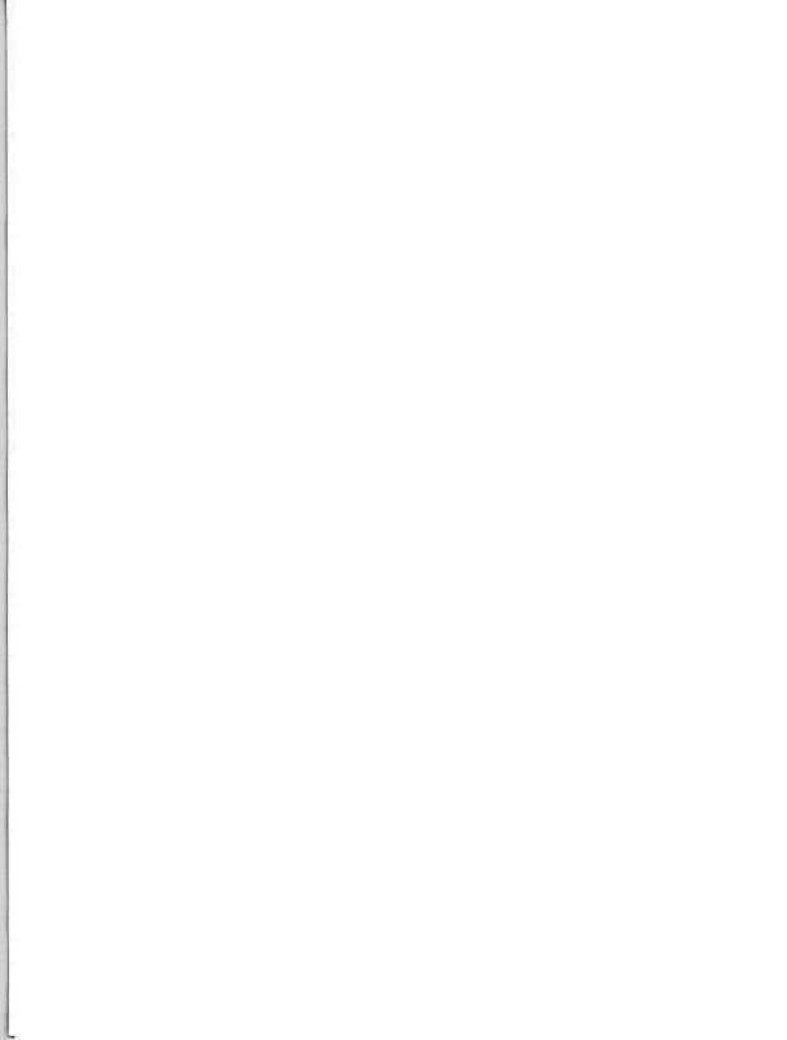
For the Secretary-General :
The Director, Office of the Legal Counsel
in charge of the Office of Legal Affairs,

Pour le Secrétaire général :
Le Directeur, Bureau du Conseiller juridique
chargé du Bureau des Affaires juridiques



United Nations, New York,
4 August 1980

Organisation des Nations Unies, New York,
le 4 août 1980



Certified true copy III.10
Copie certifiée conforme III.10
October 2004